

Saturday, 7th October, 1854

PROCEEDINGS

OF THE

**LEGISLATIVE COUNCIL
OF INDIA**

Vol. I

(1854 - 1855)

Code, and of Regulation IV of 1809 of the Madras Code."

By Order of the Most Noble the Governor General.

C. ALLEN,

Offg. Secy. to the Govt. of India.

FORT WILLIAM, }
The 22nd September 1854. }

THE CLERK presented the following Petitions :—

A Petition of certain inhabitants of New South Wales, describing themselves as chiefly employers of labor in the pastoral districts there, praying that encouragement may be given to the emigration of laborers from the Indian Ports to New South Wales.

Ordered to be printed, on MR. GRANT'S motion.

A Petition of Mr. Edward Lantour, Additional Judge of Patna and Behar, submitting a Draft of a Bill to secure title against parties claiming in pre-emption.

SIR JAMES COLVILLE moved to print the above Petition, and to refer it to a Select Committee consisting of Mr. Elliott, Mr. Mills, and the Mover.

Agreed to.

THE CLERK reported a communication from the Madras Government, forwarding a Draft of a Bill for empowering the Supreme Court to exercise Admiralty jurisdiction in Civil matters.

Also a communication from the Bombay Government, submitting papers relating to a case in which the Civil power had interfered with house property in the Belgaum Cantonment.

MR. MILLS gave notice of motion for the second reading of the Bill "to amend the Law relating to the appointment and maintenance of Police Chowkeedars in Cities, Towns, Stations, Suburbs, and Bazars in the Presidency of Fort William in Bengal," on Saturday the 7th of October.

Also for the first reading of a Bill "for incorporating and giving further powers to the Assam Company."

MR. MALET moved the first reading of a Bill "to amend the Law in force in the Presidency of Bombay concerning the use of badges."

Bill read a first time accordingly.

SIR JAMES COLVILLE moved the second reading of the Bill "to assimilate the process of execution on all sides of Her

Majesty's Supreme Courts, and in the Courts for the relief of Insolvent Debtors; and to amend the provisions of Act XXV of 1841."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee, consisting of Sir Lawrence Peel, Mr. Peacock, and the Mover.

Agreed to.

The Council adjourned, on MR. DORIN'S motion, till Saturday the 7th October 1854.

Saturday, October 7, 1854.

PRESENT :

The Most Noble the Governor General, *President.*

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.
Hon. J. A. Dorin, D. Elliott, Esq.,
Hon. Major Genl. Low, and
Hon. J. P. Grant, C. Allen, Esq.

THE CLERK presented a Petition from several persons imprisoned for debt in the Bombay Jail, praying that the rate of subsistence money may be increased and that imprisonment for debt may be abolished.

MR. GRANT gave notice of motion for a Committee of the whole Council on the Standing Orders on Saturday next.

MR. MILLS gave notice, for the same day, of the first reading of a Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of a Bill to amend Act No. X of 1852."

MR. ELLIOTT gave notice, for the same day, of motions for Committees of the whole Council on the Bill "for the suppression of outrages in the district of Malabar in the Presidency of Fort St. George," and on the Bill "for restricting the possession of arms in Malabar."

MR. MILLS moved the first reading of a Bill "for incorporating for a further period, and for giving further powers to the Assam Company."

Bill read a first time accordingly.

MR. MILLS moved the second reading of the Bill "to amend the Law relating to the appointment and maintenance of Police Chowkeedars in Cities, Towns, Stations, Suburbs, and Bazars in the Presidency of Fort William in Bengal."

Motion carried after a debate, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee consisting of Mr. Grant, Mr. Allen, and the Mover.

Agreed to.

SIR LAWRENCE PEEL moved that the Petition from certain imprisoned debtors at Bombay, this day presented, be referred to the Select Committee on the Bill "to amend the Law of arrest on mesne process in Civil Actions in the Supreme Courts and to provide for the subsistence of destitute prisoners under civil process of the said Courts."

Agreed to.

The Council adjourned.

Saturday, October 14, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,
 Hon. J. A. Dorin, D. Elliott, Esq.,
 Hon. Major Genl. Low, A. Malet, Esq.,
 Hon. J. P. Grant, and
 Hon. Sir James Colville, C. Allen, Esq.,

THE CLERK reported a communication from the Secretary to the Government of India in the Home Department, forwarding an extract of a Despatch from the Honorable the Court of Directors relating to Zemin-dary Dawks.

Also a communication from the Secretary to the Government of the North-Western Provinces, requesting to be furnished with a copy of the project of Law for amending Clauses 4 and 5 Section X Regulation XX of 1817 of the Bengal Code regarding Zemin-dary Dawks.

MR. MILLS gave notice, for Saturday next, of the second reading of the Bill "for incorporating for a further period, and for giving further powers to the Assam Company."

MR. MILLS presented the Report of the Select Committee on the Bill "for discontinuing the practice of issuing warrants for the payment of Bills of Exchange."

MR. MILLS moved the first reading of a Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act No. X of 1852."

Bill read a first time accordingly.

The Council then, on MR. GRANT'S motion, resolved itself into a Committee for the purpose of considering proposed amendments of Standing Orders Nos. LXXIII and LXXIV concerning the settlement of Bills in Committees of the whole Council.

The proposed amendments were agreed to, and the Orders, as settled, were certified by the

CHAIRMAN; whereupon the Council resumed its sitting.

MR. GRANT moved suspension of Standing Order No. CXII relating to the order of business, to enable the Council to receive forthwith the report on the Standing Orders.

SIR JAMES COLVILLE seconded the motion.

Motion carried, and Orders reported accordingly.

The Orders as reported, were then adopted, on the motion of MR. GRANT.

The Council resolved itself, on MR. ELLIOTT'S motion, into a Committee on the Bill "for the suppression of outrages in the district of Malabar," as amended by the Select Committee.

Two amendments were agreed to in Section VII, and the Bill, as settled, was certified by the CHAIRMAN; whereupon the Council resumed its sitting.

The Council then, on MR. ELLIOTT'S motion, resolved itself into a Committee on the Bill "to prohibit the possession of certain offensive weapons in Malabar," as amended by the Select Committee.

The Bill was passed without any amendments, and certified by the CHAIRMAN; whereupon the Council resumed its sitting, and the CHAIRMAN reported the above two Bills to the Council.

MR. ALLEN moved that the Clerk be instructed to send the Secretary to the Government of the North-Western Provinces a copy of the project of Law regarding Zemin-dary Dawks, as desired in his letter reported this day.

Agreed to.

MR. ELLIOTT gave notice, for Saturday next, of the third reading and passing of the two Bills settled in Committee this day.

MR. MILLS gave notice that he would, on the same day, move for a Committee of the whole Council on the Bill "for discontinuing the practice of issuing warrants for the payment of money from the Treasuries of the Collectors."

The Council adjourned.

Saturday, October 21, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,
 Hon. J. A. Dorin, D. Elliott, Esq.,
 Hon. Major Genl. Low, A. Malet, Esq., and
 Hon. J. P. Grant, C. Allen, Esq.

THE CLERK reported a communication from the Chief Secretary to the Governmen t